

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.16
CP (IB) No.80/BB/2022

IN THE MATTER OF:

M/s. Sarus Marketing Pvt. Ltd. ... Petitioner
Vs.
Registrar of Companies, Karnataka ... Respondent

Order under Section 59 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 28.07.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

The Liquidator : Shri Thirupal Gorige

ORDER

1. Heard Shri Thirupal Gorige, learned Liquidator appearing for the Petitioner.
2. No report received from statutory authorities in compliance to order dated 27.05.2022.
3. Learned Liquidator for the Petitioner is directed to file (1) Copy of public announcement uploaded on IBBI website (3) Copy of intimation given to IT Dept. within a weeks' time.
4. **Order Reserved**, subject to making the above compliances.

— Sd —

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

— Sd —

KISHORE VEMULAPALLI
MEMBER (JUDICIAL)

Krishna